

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 12-07-2024 AT  
11.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

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**IN THE MATTER OF** : **Victory Transformers & Switchgears Ltd**

**PETITION NUMBER** : **CP(IB)/1515(CHE)/2018**

**APPLICATION NUMBER** : **a) Cont.P(IBC)/10/CHE/2024  
b) IA(IBC)/1314(CHE)/2024**

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**ORDER**

**106(a) Cont.P(IBC)/10/CHE/2024 in CP(IB)/1515(CHE)/2018**

Ld. Counsel Mr. A.G. Sathyanarayana for the Liquidator. Ld. Counsel Mr. M. Dwarakanath for the Respondent.

In this case the Respondent has filed an appeal before Hon'ble NCLAT bearing no.241/2024 against the order of this Court in IA(IBC)/917 of 2021 dated 22.03.2024 and Hon'ble NCLAT has granted a stay.

In view of the above, List the matter for hearing on **02.09.2024**.

**106(b) IA(IBC)/1314(CHE)/2024 in CP(IB)/1515(CHE)/2018**

Ld. Counsel Mr. A.G. Sathyanarayana for the Liquidator.

This is an Application seeking extension of liquidation period for 5 months with effect from 20.05.2024 till 19.10.2024. The reasons for extension are given at para nos.12 and 13 of the Application which are reproduced below:

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12. *"It is submitted that all the properties as mentioned above are sold and further distribution also made to the stakeholders of the CD.*

*Note : From all the litigations above, WP No.11156/2021 filed in the High Court of Telangana is pending and Anjana PRS Blends Pvt Ltd pending before this Hon'ble Tribunal is maintainable and rest of the litigations are infructuous.*

13. *It is submitted that the applicant has filed an application with this Ld. AA in IA/917/2021 seeking prayer against the tenant i.e. Anjani PRS Blends Pvt Ltd for payment of arrears of rent and TDS dues and the same was pleased to be allowed by this LD.AA vide order dt. 22nd March, 2024. Irrespective of the said order and multiple reminders made, the tenant deliberately did not comply with the said order hence the applicant is in process of filing an contempt application with this Ld.AA.*

In view of the above the extension is allowed and **IA(IBC)/1314(CHE)/2024** is **disposed off.**

Sd/-

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

Sd/-

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk